

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE/ORIGINAL/INHERENT JURISDICTION

CIVIL APPEAL NO. 3947/2020

REJANISH K.V

APPELLANT(S)

VERSUS

K. DEEPA & ORS.

RESPONDENT(S)

W I T H

W.P. (C) No. 759/2017

W.P. (C) No. 1278/2019

R.P. (C) No. 381/2021 in W.P. (C) No. 396/2018

R.P. (C) No. 385/2021 in C.A. No. 1700/2020

R.P. (C) No. 1027/2021 in W.P. (C) No. 405/2016

R.P. (C) No. 379/2021 in W.P. (C) No. 578/2018

M.A. No. 179/2021 in W.P. (C) No. 405/2016

R.P. (C) No. 669/2021 in W.P. (C) No. 999/2019

R.P. (C) No. 380/2021 in W.P. (C) No. 222/2017

M.A. No. 1050/2021 in C.A. No. 1698/2020

R.P. (C) No. 781/2021 in W.P. (C) No. 316/2017

R.P. (C) No. 774/2021 in W.P. (C) No. 744/2019

R.P. (C) No. 780/2021 in W.P. (C) No. 602/2016

R.P. (C) No. 853/2021 in W.P. (C) No. 1080/2019

R.P. (C) No. 621/2021 in C.A. No. 1698/2020

R.P. (C) No. 868/2021 in W.P. (C) No. 414/2016

R.P. (C) No. 867/2021 in W.P. (C) No. 405/2016

R.P. (C) No. 782/2021 in W.P. (C) No. 639/2018

W.P. (C) No. 857/2021

R.P. (C) No. 989/2021 in T.P. (C) No. 272/2018

R.P.(C) No. 996/2021 in C.A. No. 1703/2020

W.P.(C) No. 864/2021

R.P.(C) No. 835/2021 in C.A. No. 1704/2020

R.P.(C) No. 836/2021 in C.A. No. 1706/2020

Diary No(s). 18470/2021

R.P.(C) No. 1354/2021 in C.A. No. 1698/2020

R.P.(C) No. 1042/2022 in W.P.(C) No. 999/2019

C.A. No. 11390/2025

W.P.(C) No. 827/2025

W.P.(C) No. 1189/2025

O R D E R

1. Application for listing review petition in open Court is allowed.
2. Delay condoned.
3. IA No.277571/2025 and IA No.289375/2025 (application(s) for intervention/impleadment) in Diary No.18470 of 2021 are allowed.

I. INTRODUCTION

4. These appeals, review petitions, writ petitions, and miscellaneous applications raise pertinent questions regarding the interpretation of Article 233(2) of the Constitution of India. Specifically, the issue under dispute was whether service as a judicial officer should be included when calculating the seven-year period referred to in that provision. Consequently, the arguments centred on whether serving or former judicial officers are eligible

for appointment as District Judges through the process for vacancies to be filled via direct recruitment.

5. The Constitution Bench judgment dated 09.10.2025 passed in the instant proceedings, which is also reported in 2025 SCC OnLine SC 2196, has now conclusively answered the question of law and held that judicial officers are eligible for being appointed as District Judges through direct recruitment, and their past period of service as a judicial officer shall count towards the minimum practice requirement for such eligibility. In doing so, the Constitution Bench has overruled a previous three-judge bench decision of this Court in *Dheeraj Mor v. High Court of Delhi*, (2020) 7 SCC 401. However, keeping in mind that the final directions which would need to be passed would require an analysis of the factual background of each case, the Constitution Bench, through paragraph 175 of its judgment, directed that these cases be placed before an appropriate bench for final adjudication. It is in this context that the instant cases have since been listed before this Court, from time to time. To assist in categorising the different cases and fully implementing the directions contained in the Constitution Bench judgment, this Court has, vide order dated 13.11.2025, also appointed Ms. Suhasini Sen, learned counsel, as an *Amicus Curiae*.

6. We have heard the learned *Amicus Curiae*, as well as learned Senior Counsel and counsel for the High Courts and the private litigants, and perused the material placed on record.

7. At the outset, we may notice that paragraphs 170 to 174 of the

judgment dated 09.10.2025 contain guiding directions for giving effect to the decision of this Court. However, for adequately effectuating such directions, the findings and observations made by the Constitution Bench throughout the entire judgment also have a material bearing. Therefore, the directions cannot be read in isolation, and the entire judgment must be applied in its true letter and spirit.

8. With this in mind, the learned *Amicus Curiae* was requested to recommend the manner in which the decision of the Constitution Bench can be implemented in the case of the present litigants. The learned *Amicus* has, to this end, submitted a self-explanatory note dated 16.12.2025, broadly identifying the five categories of circumstances under which the present batch of cases may be placed. Accordingly, it is further suggested as to which categories of judicial officers may or may not be entitled to the specific beneficial directions of this Court. Having gone through the said note, as well as the responses received from the various High Courts on the same, we deem it appropriate to address and issue directions on each category of cases separately.

II. CATEGORY A - PERSONS WHO HAVE BEEN APPOINTED OR APPOINTED BUT THEN REVERTED

9. The first category of cases covers all those officers who have, at the relevant time, undergone the complete selection process, been selected, and also been granted formal appointments. However, in some cases, the appointments of such officers were

reversed due to judicial orders, passed on the premise that such judicial officers were ineligible for direct recruitment into the Higher Judicial Services. That position of law now having been held to be erroneous by the Constitution Bench, there can be no doubt that the reversion of appointments is also liable to be declared illegal and has to be set aside. Ordered accordingly.

10. It is clarified that all such judicial officers who had earlier been appointed but had suffered reversion of their appointments on account of erroneous interpretation of law shall be deemed to have continued in service since when they were originally borne into the Higher Judicial Service. They shall be entitled to all concomitant benefits of seniority and notional pay fixation/increments, but without any arrears of pay.

III. CATEGORY B - PERSONS WHOSE SELECTIONS WERE COMPLETE, BUT THEIR APPOINTMENTS WERE NOT FORMALISED

11. The second category of officers comprises those who participated in the direct recruitment process and were selected upon completion of the entire process, but final appointment orders could not be issued in their favour on account of judicial intervention. Similarly, there are also those officers who underwent the entire selection process, but the formal declaration of results was withheld due to a dispute over the issues, which now stand finally answered by the Constitution Bench. We may, again, observe that such judicial intervention was based on what has been held to be an incorrect interpretation of the law, and in this

vein, meritorious judicial officers deserve the benefit of the directions of this Court.

12. We, therefore, direct the High Courts and the State Governments to immediately offer appointments to all such selected judicial officers, subject to the availability of vacancies in the respective Higher Judicial Services. If the current vacancies are insufficient, the remaining officers shall be prioritised for placement in any future vacancies that arise, regardless of the source from which such vacancy would otherwise be filled.

13. Such appointments shall be deemed to be with effect from 10.10.2025, i.e., a day after the Constitution Bench judgment was delivered. Accordingly, the officers shall be entitled to the benefits of notional pay fixation/increments.

14. However, the determination of *inter se* seniority in respect of such officers involves complex issues based upon the individual facts and circumstances, varying from High Court to High Court. Keeping that in mind, we direct that the seniority of these newly appointed officers *vis-à-vis* those officers, who have been appointed meanwhile without any controversy regarding their eligibility, shall be determined by a Committee of three senior Judges of the relevant High Court. Such a determination shall be made after giving an opportunity to be heard to all the officers likely to be affected. Furthermore, the Committee shall take into account that various judicial officers who are part of the instant category have already been appointed as District Judges through the

different avenues of promotion, but this development shall, in no manner, cause prejudice to the claim of such officers for appointment through direct recruitment.

15. The seniority ascertained by the Committee of Judges shall be placed before the Full Court of the High Court for final determination. The High Courts, on the administrative side, are directed to complete this process and publish the *inter-se* seniority of these officers within a period of four months.

16. The administrative decision on seniority shall be considered as a fresh cause of action, and if any officer is aggrieved by the same, he or she shall be at liberty to approach the appropriate forum for redressal.

IV. CATEGORY C - PERSONS WHOSE SELECTIONS HAVE NOT BEEN CONCLUDED WITH CATEGORY D - PERSONS WHO WERE SEEKING THE RIGHT TO PARTICIPATE IN THE SELECTION PROCESS

17. Adverting to the third category, we find that in some cases, the respective selection process for direct recruitment had not been completed due to a cloud over the eligibility of in-service judicial officers. Now that such a shadow has been cleared, we direct the High Courts to treat such officers as eligible and complete the selection process in accordance with the governing statutes and service rules.

18. Similarly, those judicial officers who are yet to participate in a selection process, which comprises the fourth category,

already stand entitled to participate in the same as per the dictum of the Constitution Bench.

19. Upon completion of the selection process and in the event of consequential appointment, such officers shall be accorded seniority only as per the date of actual appointment. They shall, in other words, not be entitled to raise any retrospective claim which would reopen the old, settled seniority on the basis of any imaginative right which has not yet crystallised.

20. However, if such officers have, in the meantime, crossed the minimum age limit while they were erroneously considered to be ineligible for direct recruitment due to being a judicial officer, they shall be entitled to age relaxation for only one opportunity to participate in the selection process for the Higher Judicial Services. For this purpose, the High Court may consider undertaking a fresh selection process, wherein such age-barred candidates would be permitted to participate as a one-time measure.

V. CATEGORY E - CHALLENGES TO APPOINTMENT/SELECTION OF JUDICIAL OFFICERS

21. The final category of cases involves challenges made to appointments of judicial officers. The Constitution Bench of this Court, now having affirmed the eligibility of judicial officers for being directly recruited as District Judges, such challenges are liable to fail, and the selection and/or appointment of the respective officers is accordingly upheld.

VI. CONCLUDING OBSERVATIONS

22. For the purposes of cadre management, we deem it apposite to issue a final clarification: all the judicial officers, who would benefit from deemed service from the original date of appointment or a retrospective notional date due to the judgment passed by the Constitution Bench and the instant final order, shall be taken to be District Judges appointed through direct recruitment.

23. In the interest of complete fairness, we acknowledge that, in the course of oral submissions, various other related issues have been raised by learned senior counsel/counsel for the parties. However, in the absence of specific pleadings with reference to each High Court and the factual determinations that would be required to be made for adjudication thereon, we are afraid that it would not be prudent for this Court to go into those questions at this stage. The same are, accordingly, kept open for the parties to agitate, at the first instance, before the Committee of Judges described above. The Committee shall decide the factual disputes and submit its recommendation to the Full Court of the High Court. The Full Court shall, in turn, take the final decision, within four months of the aggrieved party having submitted its representation. There shall, however, be an endeavour by each High Court to not generate new inter-se seniority disputes, especially given that members of the bar have given up their practice to join the Higher Judicial Services with a legitimate expectation of seniority based upon the date of their appointment.

24. In any case, the parties shall be at liberty to raise such contention(s), if need be, in appropriate judicial proceedings.

25. The appeals, petitions, and miscellaneous applications stand disposed in the above terms, along with all pending applications.

.....CJI
(SURYA KANT)

.....J.
(JOYMALYA BAGCHI)

.....J.
(VIPUL M. PANCHOLI)

NEW DELHI;
MARCH 11, 2026.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 3947/2020

REJANISH K.V

Appellant(s)

VERSUS

K. DEEPA & ORS.

Respondent(s)

(IA No. 240744/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 240747/2025 - EXEMPTION FROM FILING O.T., IA No. 246908/2025 - INTERVENTION APPLICATION, IA No. 94827/2021 - INTERVENTION APPLICATION, IA No. 240131/2025 - INTERVENTION APPLICATION, IA No. 246902/2025 - INTERVENTION APPLICATION, IA No. 234828/2025 - INTERVENTION APPLICATION, IA No. 240823/2025 - INTERVENTION APPLICATION, IA No. 234278/2025 - INTERVENTION APPLICATION, IA No. 234043/2025 - INTERVENTION APPLICATION, IA No. 240746/2025 - INTERVENTION APPLICATION, IA No. 82306/2024 - INTERVENTION APPLICATION, IA No. 240663/2025 - INTERVENTION/IMPLEADMENT, IA No. 240176/2025 - INTERVENTION/IMPLEADMENT, IA No. 228165/2025 - INTERVENTION/IMPLEADMENT, IA No. 240724/2025 - INTERVENTION/IMPLEADMENT, IA No. 154702/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 76147/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 126111/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES, IA No. 126110/2020 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS, IA No. 101031/2021 - REJOINDER and IA No. 126108/2020 - STAY APPLICATION)

WITH

W.P. (C) No. 759/2017 (X)

Ref order dated 13.11.2025

Ms. Suhasini Sen as an Amicus Curiae.

(IA No. 55346/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 80893/2017 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 96400/2020 - EARLY HEARING APPLICATION, IA No. 62897/2019 - INTERVENTION/IMPLEADMENT, IA No. 16575/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 46155/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 270468/2024 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

W.P. (C) No. 1278/2019 (X)

(IA No. 133305/2021 - APPLICATION FOR PERMISSION, IA No. 159301/2019 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 159302/2019 - EX-PARTE STAY and IA No. 17607/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

R.P. (C) No. 381/2021 in W.P. (C) No. 396/2018 (X)

(IA No. 142106/2025 - INTERVENTION APPLICATION and IA No.

83516/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

R.P. (C) No. 385/2021 in C.A. No. 1700/2020 (III-A)
(IA No. 131005/2024 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT, IA No. 313691/2025 - INTERVENTION APPLICATION, IA No. 257920/2025 - INTERVENTION APPLICATION, IA No. 289371/2025 - INTERVENTION/IMPLEADMENT and IA No. 95281/2021 - INTERVENTION/IMPLEADMENT)

R.P. (C) No. 1027/2021 in W.P. (C) No. 405/2016 (X)
(IA No. 101702/2020 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT and IA No. 101700/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

R.P. (C) No. 379/2021 in W.P. (C) No. 578/2018 (X)
(IA No. 107067/2020 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT, IA No. 33107/2021 - APPLICATION FOR PERMISSION, IA No. 107069/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 140966/2021 - INTERVENTION APPLICATION, IA No. 267533/2025 - INTERVENTION/IMPLEADMENT and IA No. 266652/2025 - INTERVENTION/IMPLEADMENT)

MA 179/2021 in W.P. (C) No. 405/2016 (X)
(IA No. 126701/2020 - CLARIFICATION/DIRECTION)

R.P. (C) No. 669/2021 in W.P. (C) No. 999/2019 (X)

R.P. (C) No. 380/2021 in W.P. (C) No. 222/2017 (X)
(IA No. 41296/2021 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT and IA No. 41297/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

MA 1050/2021 in C.A. No. 1698/2020 (XIV-A)
(IA No. 60181/2021 - APPLICATION FOR PERMISSION, IA No. 60184/2021 - EXEMPTION FROM FILING O.T., IA No. 60182/2021 - INTERVENTION/IMPLEADMENT and IA No. 60185/2021 - MODIFICATION OF COURT ORDER)

R.P. (C) No. 781/2021 in W.P. (C) No. 316/2017 (X)
(IA No. 70908/2021 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT, IA No. 94142/2024 - CLARIFICATION/DIRECTION, IA No. 107880/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 70906/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

R.P. (C) No. 774/2021 in W.P. (C) No. 744/2019 (X)
(IA No. 72819/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

R.P. (C) No. 780/2021 in W.P. (C) No. 602/2016 (X)
(IA No. 75168/2021 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT)

R.P. (C) No. 853/2021 in W.P. (C) No. 1080/2019 (X)

R.P. (C) No. 621/2021 in C.A. No. 1698/2020 (XIV-A)
(IA No. 227380/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 34807/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 279377/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 272912/2025 - CLARIFICATION/DIRECTION, IA No. 279378/2025 - EXEMPTION FROM FILING O.T., IA No. 227875/2025 - INTERVENTION APPLICATION, IA No. 224834/2025 - INTERVENTION APPLICATION, IA No. 36260/2025 - INTERVENTION APPLICATION, IA No. 34804/2022 - INTERVENTION APPLICATION, IA No. 95875/2021 - INTERVENTION APPLICATION and IA No. 279529/2025 - INTERVENTION/IMPLEADMENT)

R.P. (C) No. 868/2021 in W.P. (C) No. 414/2016 (X)
(IA No. 92054/2021 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT)

R.P. (C) No. 867/2021 in W.P. (C) No. 405/2016 (X)
(IA No. 97477/2021 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT, IA No. 97478/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 10317/2022 - INTERVENTION APPLICATION and IA No. 86075/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

R.P. (C) No. 782/2021 in W.P. (C) No. 639/2018 (X)
(IA No. 85245/2021 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT, IA No. 267087/2025 - APPLICATION FOR TRANSPOSITION, IA No. 267071/2025 - APPLICATION FOR TRANSPOSITION, IA No. 266999/2025 - APPLICATION FOR TRANSPOSITION, IA No. 288306/2025 - APPLICATION FOR TRANSPOSITION, IA No. 274728/2025 - INTERVENTION APPLICATION, IA No. 279235/2025 - INTERVENTION/IMPLEADMENT and IA No. 267631/2025 - INTERVENTION/IMPLEADMENT)

W.P. (C) No. 857/2021 (X)
(IA No. 93213/2021 - EXEMPTION FROM FILING O.T. and IA No. 93212/2021 - STAY APPLICATION)

R.P. (C) No. 989/2021 in T.P. (C) No. 272/2018 (XI)
(IA No. 106912/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

R.P. (C) No. 996/2021 in C.A. No. 1703/2020 (III-A)
(IA No. 266948/2025 - APPLICATION FOR TRANSPOSITION, IA No. 238719/2025 - APPLICATION FOR TRANSPOSITION, IA No. 106028/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 268099/2025 - INTERVENTION/IMPLEADMENT)

W.P. (C) No. 864/2021 (X)
(IA No. 93710/2021 - APPROPRIATE ORDERS/DIRECTIONS)

R.P. (C) No. 835/2021 in C.A. No. 1704/2020 (III-A)
(IA No. 94945/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT)

R.P. (C) No. 836/2021 in C.A. No. 1706/2020 (III-A)
(FOR PERSONAL HEARING BEFORE THE COURT ON IA 95052/2021 and IA No. 95050/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 18470/2021 (X)
(IA No. 96352/2021 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT, IA No. 283202/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 96355/2021 - CONDONATION OF DELAY IN FILING REVIEW PETITION, IA No. 96350/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 277571/2025 - INTERVENTION APPLICATION)

R.P. (C) No. 1354/2021 in C.A. No. 1698/2020 (XIV-A)
(IA No. 43878/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

R.P. (C) No. 1042/2022 in W.P. (C) No. 999/2019 (X)
(IA No. 74132/2022 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT and IA No. 74134/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 11390/2025 (III-B)
(IA No. 46607/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P. (C) No. 827/2025 (X)
(IA No. 209996/2025 - GRANT OF INTERIM RELIEF and IA No. 209997/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P. (C) No. 1189/2025 (X)

Date : 11-03-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

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Ms. Deveshi Chand, Adv.
Mr. Shravanth Paruchuri, Adv.

Ms. Anne Mathew, AOR

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Mrs. Shashi Sharma, Adv.
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Mr. Rajat Rana, Adv.
Mr. Sanyam Maan, Adv.
Mr. Suprabh Kumar Roshan, Adv.
Mr. Shashank Kumar Saurav, Adv.
Mr. Jitesh Saluja, Adv.

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Mr. Amol B. Karande, AOR
Ms. Vangala Sailaja, Adv.
Mr. Sagar Kasar, Adv.
Ms. Trisha Chandran, Adv.
Ms. Akshada, Adv.
Mr. Ravindra Harpale, Adv.
Mr. Ashutosh Srivastava, Adv.

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Mr. Parnam Prabhakar, Adv.
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Mr. Nishe Rajen Shonker, AOR
Mr. Rashid N. Azam , AOR

Mr. Rahul Unnikrishnan, Adv.
Mr. Rohan J. Alva, Adv.
Ms. Tanvi Dubey, AOR
Mr. Anant Sanghi, Adv.
Ms. Gayatri T., Adv.

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Mr. Subham Gupta, Adv.

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Mr. Hari Om Singh Rajaur, Adv.
Mr. Anurag Agarwal, Adv.

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IA D. No.72080/26

IA D. No.72081/26

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Ms. Sindoor Vnl, AOR
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Mr. Rakesh Dwivedi, Sr. Adv.
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Ms. Smita Kant, Adv.
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UPON hearing the counsel the Court made the following

O R D E R

1. Application for listing review petition in open Court is allowed.
2. Delay condoned.
3. IA No.277571/2025 and IA No.289375/2025 (application(s) for

intervention/impleadment) in Diary No.18470 of 2021 are allowed.

4. The appeals, petitions, and miscellaneous applications stand disposed of, along with all pending applications, in terms of the signed order.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR

(Signed order is placed on the file)